

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

**Excise Misc. Application 85484 of 2020
in
Excise Appeal 3318 of 2006**

(Arising out of Order-in-Appeal No. PII/BKS/240/2006 dated 23.08.2006 passed by the Commissioner (Appeals-II) Central Excise, Pune)

The Commissioner –Pune-II

ICE House, 41/A, Sasoon Road, Opp.
Wadia College Pune
Pin Code-411001

.....Appellant

VERSUS

M/s Manmade Spinner(I) Ltd

Gate No. 20, Post Tilwani
Hatkanangale, Kolhapur

.....Respondent

APPEARANCE:

Shri Sanjay Hasija, Superintendent Authorised Representative for the Appellant

Shri Rajesh Ostwal, Advocate for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85972 / 2021

Date of Hearing: 18.03.2021

Date of Decision: 18.03.2021

PER: AJAY SHARMA

This Application for withdrawal of Appeal has been filed by the Revenue in terms of litigation policy and instructions dated 22/08/2019 of the Central Board of Indirect Taxes and Customs, New Delhi as the amount involved in the Appeal is Rs. 45 lakhs which is below the monetary limit of Rs. 50 lakhs prescribed for contesting the Appeal in the Tribunal.

2. In view of the contentions and submissions made in the instant Application , the same is allowed and resultantly the Appeal filed by Revenue is dismissed as withdrawn.

(Order dictated in the open Court)

(Ajay Sharma)
Member (Judicial)

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